

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 767/TT/2025

- Subject : Petition for truing up of the transmission tariff for the 2019-24 and determination of the transmission tariff for the 2024-29 tariff period for the **Asset:** Replacement of 1x250 MVA, 400/220 kV ICT at 765/400/220 kV Moga (PG) Sub-station with 1x150 MVA, 400/220 kV ICT along with associated works at 220 kV level under “Replacement of 1x250 MVA, 400/220 kV ICT along with associated works at 220 kV level.
- Petitioner : Power Grid Corporation of India Limited (PGCIL).
- Respondents : Uttar Pradesh Power Corporation Limited (UPPCL) and 14 Others.

Petition No. 380/TT/2024

- Subject : Petition for the determination-cum-truing up of the transmission tariff for the 2019-24 tariff period and the determination of the transmission tariff for the 2024-29 tariff period for **Asset-1:** Augmentation with 765/400kV, 1x1500MVA Transformer (3rd) at Bikaner (PG) along with associated bays under “Transmission system for evacuation of power from REZ in Rajasthan (20 GW) under Phase III – Part J”.
- Petitioner : Power Grid Corporation of India Limited (PGCIL).
- Respondents : Uttar Pradesh Power Corporation Limited (UPPCL) and 15 Others.

Petition No. 398/TT/2024

- Subject : Petition for the determination-cum-truing up of the transmission tariff for the 2019-24 tariff period and the determination of the transmission tariff for the 2024-29 tariff period for 1x500MVA, 400/220kV ICT (6th) along with associated bays and equipment's at the Pavagada (Tumkur) Pooling Station under “Augmentation of transformation capacity by 1x500 MVA, 400kV/220KV ICT (6th) and common facility works at the Pavagada (Tumkur) Pooling Station”.
- Petitioner : Power Grid Corporation of India Limited (PGCIL).
- Respondents : Tamil Nadu Generation and Distribution Corporation Limited (TANGEDCO) and 14 Others.



Petition No. 746/TT/2025

Subject : Petition for truing-up of the transmission tariff for the 2019-24 tariff period and the determination of the transmission tariff for the 2024-29 tariff period for the Asset under “Eastern Region Expansion Scheme XXVI (ERES-XXVI)” in the Eastern Region.

Petitioner : Power Grid Corporation of India Limited (PGCIL).

Respondents : Bihar State Power (Holding) Company Limited (BSPHCL) and 5 Others.

Date of Hearing : **22.4.2026**

Coram : Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri S. Vallinayagam, Advocate, TNPDC
Shri Zafrul Hasan, PGCIL
Shri Angaru Naresh Kumar, PGCIL
Shri Raman Kumar, PGCIL
Shri Vijay G, PGCIL
Shri Vivek Kumar Singh, PGCIL
Shri Amit Yadav, PGCIL
Shri Divyanshu Mishra, PGCIL
Ms. Supriya Singh, PGCIL
Shri Arjun Malhotra, PGCIL
Shri Ranjeet Pandey, PGCIL
Shri Ashish Alankar, PGCIL

Record of Proceedings

The matters were called out for a virtual hearing.

2. During the course of the hearing, the representative(s) of the Petitioner submitted that these Petitions have been filed for the determination-cum-truing up and/ or truing up of the transmission tariff for the 2019-24 tariff period and the determination of the transmission tariff for the 2024-29 tariff period.
3. In Petition No. 398/TT/2024, Respondent No. 1 (TNPDC) sought two weeks' time to file reply in the matter.
4. After hearing the parties, the Commission directed as under:
 - i) In Petition No. 398/TT/2024, the Respondent(s), including TNPDC, to file its reply, within two weeks, with an advance copy to the Petitioner, who may file its rejoinder, if any, within a week, thereafter.



- ii) In other Petitions, the Respondent(s) to file their respective replies, if any, within a week, with an advance copy to the Petitioner, who may file its rejoinder, if any, within a week, thereafter.
- iii) The Petitioner to furnish the following information, on an affidavit, within two weeks with an advance copy to the Respondent(s):

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- a) Form-9C in excel format;
 - b) Form-5;
 - c) Form-7B;
 - d) Details of the interest rates for IDC as considered in the IDC statement;
 - e) IDC statement in a linked excel format along with the applicable interest rates for all sources of financing.
5. Subject to the above, the Commission reserved the matters for order.

By order of the Commission

**sd/-
(T.D. Pant)
Joint Chief (Law)**

